

Rajya Sabha to associate with the Public Accounts Committee of the Lok Sabha for the year 1956-57 and do proceed to elect, in such manner as the Chairman may direct, seven members from among themselves to serve on the said Committee."

The motion was adopted.

Mr. CHAIRMAN: I have to inform hon. Members that the following dates have been fixed for receiving nominations and for holding election, if necessary to the Public Accounts Committee:

1. Last date for nomination—16th May, 1956 (up to 3 P.M.).
2. Date of election—21st May, 1956—(3 P.M. to 5 P.M. in Room No. 29).

The election if necessary, will be conducted in accordance with the system of proportional representation by means of the single transferable vote.

MOTION RE COMMITTEES ON SECOND FIVE YEAR PLAN

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to move the following motion:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Committees on the Second Five Year Plan proposed in the Thirty-fifth Report of the Business Advisory Committee of the Lok Sabha and communicate to the Lok Sabha the names of Members of the Rajya Sabha on the said Committees."

Mr. CHAIRMAN: Motion moved:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Committees on the Second Five Year Plan proposed in the Thirty-fifth Report of the Business Advisory Committee of the Lok Sabha and communicate to the Lok Sabha the names of Members of the Rajya Sabha on the said Committees."

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Sir, may I say a word

about it? I would very much like the hon. Minister for Parliamentary Affairs to be pleased to throw some more light on the full implications of this motion and be a little more communicative on the subject. We would like to know what is intended to be the procedure to be adopted for the discussion of the Five Year Plan or the draft thereof which is likely to be placed before us in a day or two. Is it intended that the full Plan should not be discussed by the whole House and only these Committees will discuss the various portions of it or will, after these Committees have met and discussed the various parts, ultimately the whole Plan come before the whole House for discussion? That is one thing. Secondly, I would like to know what is really the intention of the Report of the Lok Sabha Business Advisory Committee? It is suggested in the last paragraph that we should suggest the names of Members for being nominated to the Committees. Who will nominate those names to the Committees? Will not the names that we suggest be automatically on those Committees? What is the implication of this word 'nomination'? Because so far as Members of the Lok Sabha are concerned, I find from paragraph 3 of this Report that a circular may be issued to the Members asking them to give their names for serving on one of the Committees. Therefore, of course, it is obvious that any one who gives his name will automatically be allowed to serve on the Committee. But what is the implication of this last para, that if we suggest some names, they will be nominated? Will they not be automatically allowed to serve on those Committees?

SHRI SATYA NARAYAN SINHA: Sir, this is something of a new procedure we are going to adopt in both the Houses. The question arose when we were discussing this matter in the Business Advisory Committee where some of the Members objected that the time that we were allotting to this was insufficient. As you know, Sir, the time at our disposal during this Session is limited. We decided on behalf of the Government, and per-

[Shri Satya Narayan Sinha.]

haps some of the Members agreed to it, that eighteen hours would be sufficient for the discussion of the second Five Year Plan. But some other Members objected saying that eighteen hours would not be sufficient. Ultimately, we, therefore, agreed, in order to save time, that we should have several Committees which should deal with the important subjects of the Five Year Plan and it would be easier for the Minister in charge and also for hon. Members to explain things across the table. Some four or five Committees will be appointed. My hon. friend asks the question whether a Member expressing the desire to serve on any Committee will be automatically taken in. There may be some difficulty there if a Member expresses the desire to be on three Committees at the same time. So, I think, in order to adjust things, one Member will have to be limited to one Committee. So far as the procedure there is concerned, the Chairman of the Business Advisory Committee will receive the names and along with the Ministers concerned, we will just adjust and see which of the Members would like to serve on which Committee. I think there should be no difficulty here also if the same procedure is followed. The idea is that after having discussion on this matter there, the entire thing will be discussed in the Houses. No decision will be taken there. It is simply a matter of explaining things. It is just to save time and the Committees will be sitting during the working days. The full Report will be discussed by the whole House. There will be no bar on the discussions.

MR. CHAIRMAN: Mr. Kapoor, you know the answer now?

The second Five Year Plan, irrespective of any discussions that might take place in the Committees, will be discussed in both the Houses. That is one thing. Secondly, the question of nomination arises only when one Member wishes to serve on more than one Committee and there the Speaker, who is the Chairman, or here, the Chairman, will nominate the Member to one Committee and not to the other

Committee. So the question of nomination arises only with regard to Members who wish to serve on more than one Committee.

SHRI B. C. GHOSE (West Bengal): But the Resolution says that the House will nominate. The wording seems to be faulty.

MR. CHAIRMAN: That is all right. Actually, as soon as this thing is put through, I am asking you to intimate names at the Notice Office, pointing out the Committee on which you would like to serve. You will be automatically taken on those Committees, if you are putting your name only for one Committee.

SHRI B. C. GHOSE: On what days are the Committees likely to sit and during what period of the day? Has any decision been taken on that?

MR. CHAIRMAN: After you go to the Committee, you decide the procedure.

DR. SHRIMATI SEETA PARNAND (Madhya Pradesh): Sir, does the.....

MR. CHAIRMAN: Mr. Bhupesh Gupta has been standing up. He has also been absent for a long time and so he wants to make up for lost time. Yes, go ahead.

SHRI BHUPESH GUPTA (West Bengal): Sir, it may be quite possible for one Member to serve on two Committees if the timings of these Committees are adjusted properly. I do not know why it should be that one Member should serve only on one Committee. That is point number one. Secondly, you say, the Chairman will nominate the Members, but from the wording here one does not get that impression. Anyway, I take it that the nominations will be all right that way. But I would like to ask the Government whether it is not at all possible to so arrange the discussions in the various Committees that one Member may be able to participate in more than one Committee. Secondly, I would like to know whether the proceedings of these Committees will be made available for publication, or whether they will be a sort of secret

thing, kept among the Members themselves.

SHRI SATYANARAYAN SINHA: Sir, as I have pointed out, the only difficulty is one of time. As it is, we are going to have this Planning Commission's Report placed before the House on the 15th or 16th and we want to take it up by the 22nd. So, there is hardly a period of five days. If we allow some Members to serve on two Committees, there will be difficulty, as most of the Committees will be sitting simultaneously. Otherwise we will not be able to finish the work. If we had the time at our disposal, we would have no objection, on principle. With regard to the proceedings of these Committees, of course, they will be available; I do not think it is going to be secret.

SHRI BHUPESH GUPTA: Will the Press be admitted?

SHRI SATYA NARAYAN SINHA: No.

DR. SHRIMATI SEETA PARMANAND: May I point out that even with the difficulties as made out by the hon. Minister for Parliamentary Affairs, it would be possible for Members when they choose to sit on more than one Committee to attend particular sections of one group in which they are interested? For example, there is this group on Public Administration in Class I and if a Member belonging to Class IV wishes, it should be possible for him to attend the discussion on that subject, if the timetable is put on the notice board of both the Houses. This is not impossible of solution.

SHRI SATYA NARAYAN SINHA: I cannot say just now how it will be arranged.

MR. CHAIRMAN: He will consider it.

SHRI S. N. MAHTHA (Bihar): I want to know the names of the Committees.

MR. CHAIRMAN: It is being circulated to all the Members.

SHRI BHUPESH GUPTA: Sir, finally I would like to make a submission. I do not think it was proper on the part of the Government to have gone by the meeting of only one Business Advisory Committee. Since this discussion involves the Members of both the Houses of Parliament, it was fit and proper that a joint meeting of the two Business Advisory Committees should have been held with a view to arriving at a decision. I am as much a champion of the other House as of this, but I do not think I can champion their cause by bartering away the privileges and dignity of our House. I think, therefore, it was not proper on the part of the Government to have had recourse to such a procedure.

MR. CHAIRMAN: The Minister for Parliamentary Affairs will take note of it for future action.

SHRI S. N. MAZUMDAR (West Bengal): But he always forgets.

MR. CHAIRMAN: The question is:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Committees on the Second Five Year Plan proposed in the Thirty-fifth Report of the Business Advisory Committee of the Lok Sabha and communicate to the Lok Sabha the names of Members of the Rajya Sabha on the said Committees."

The motion was adopted.

MR. CHAIRMAN: Members who wish to participate in any of the Committees will give their names at the Notice Office, indicating the Committee on which they wish to serve, before 1 P.M. today.

THE HINDU SUCCESSION BILL,
1955

THE MINISTER FOR LEGAL AFFAIRS (**SHRI H. V. PATASKAR**): Sir, I beg to move:

"That the following amendments made by the Lok Sabha in the Hindu Succession Bill, 1955, be taken into consideration:—